

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1042
ANSWERED ON:25.11.2002
EVALUATION OF COOPERATIVE INSTITUTIONS
SHEESH RAM SINGH RAVI

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether his ministry have been evaluating the performance of the cooperative institutions to ensure that they are being run as per the aims and objectives and there are no irregularities and complaints about their functioning;
- (b) if so, the number of times the Kendriya Bhandar, NCCF and NAFED inspected by the Central Registrar during the last three years so far and the type of irregularities, found in those societies; and
- (c) the follow-up action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a): Yes, Sir. Cooperation is a State subject and the cooperatives registered under the concerned State Cooperative Societies Acts are being controlled by the concerned State Governments. The Central Government is administering Multi-State Cooperative Societies Act (MSCS Act) under which Societies with the objects to serve the interest of members of more than one State are being registered and these societies are regulated in accordance with the provisions of the MSCS Act through audit, inquiries, elections, inspections etc. It is however pointed out that under the new MSCS Act 2002, the Central Registrar has no suo-moto powers of audit, inquiries and inspections.

(b) & (c): As pointed out above, under the new MSCS Act, 2002, the Central Registrar has no suo-moto powers of inspections and inquiries. However, under the old MSCS Act 1984, the Central Registrar had got the Kendriya Bhandar and NCCF inspected through the authorized officer during the year 2001-02. No cognizable irregularities were revealed.